

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**ITEM No. 116
(IB)-2032/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Chowdhry Rubber & Chemical Pvt Ltd	...	Applicant
Vs		
Nikhil Footwear Pvt Ltd	...	Respondent

Order delivered on 21.11.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant: Ms. Manmeet Kaur, Mr. Advocate
For the Respondent: Mr. Alok Dhir, Ms. Varsha Banerjee, Mr.
Mukund Rawat, Advocate

ORDER

Learned counsel for the respondent states that the Corporate Debtor is in process of settling the matter and is in contact with the concern persons of the respective applicants. Hence, one chance may be given. Adjourned to 16.12.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

